

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH : NAGPUR.

Criminal Application (ABA) No. _____ of 2020 (LD-VC No. 18 of 2020)

*[Deshraj S/o Shivkumar Suryawanshi Vs. State of Maharashtra through P.S.O., P.S., Ballarpur,
Tq. Ballarpur, Dist. Chandrapur]*

Office Notes, Office Memoranda of
Coram, appearances, Court's Orders
or directions and Registrar's order

Court's or Judge's Order

Shri A. S. Ambatkar, Advocate for the applicant
Shri Ambarish Joshi, APP for the State

CORAM : M. G. GIRATKAR, J.

DATE : 30/04/2020

Heard Shri Ambatkar, learned Advocate for the applicant. As per his submission, the applicant is not involved in the crime. Offence is falsely registered against him.

2. Perused the statement of Ganesh Perka who is elder brother of victim. Ganesh has stated in his report that Chandresh Suryawanshi, Kisan Suryawanshi and others beat his younger brother. The name of present applicant Deshraj Suryawanshi is not mentioned in his report. Elder brother of the victim lodged report after verifying the names from the victim. Looking to the submissions, the applicant is granted ad-interim anticipatory bail. Hence following order.

In the event of arrest of the applicant Deshraj S/o Shivkumar Suryawanshi in Crime No. 885/2019 registered with Police Station, Ballarpur, Tq. Ballarpur, District Chandrapur, the applicant be released on bail on

furnishing solvent surety of Rs. 25,000/- with personal bond of same amount on following conditions.

(i) The applicant shall attend Police Station, Ballarpur, Tq. Ballarpur, District Chandrapur on every Saturday in between 10.00 a.m. to 5.00 p.m. and shall cooperate the investigating agency.

(ii) The applicant shall not tamper the prosecution witnesses.

3. Issue notice to the non-applicant.

4. Shri Joshi, learned Additional Public Prosecutor waives notice for the non-applicant/State and seeks time to file reply.

5. List this matter after two weeks.

JUDGE

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